

Central Administrative Tribunal, Principal Bench

Original Application No. 2690 of 2003

New Delhi, this the 6th day of November, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

Dr. A.K. Belwal,
S/o Shri P.N. Belwal,
aged about 55 years
R/o. 137, Sukhdev Vihar,
New Delhi

.... Applicant

(Appeared in person)

Versus

1. Union of India
Through Secretary
Department of Economic Affairs,
Ministry of Finance,
IES Cadre Section,
North Block, New Delhi
2. Secretary
Department of Personnel & Training
North Block, New Delhi
3. Secretary,
U.P.S.C.,
Dhaulpur House,
Shahjahan Road,
New Delhi

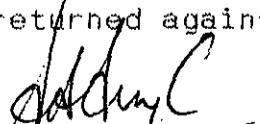
.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant states that he may be permitted to file a contempt petition or a petition for implementation of the decision of this Tribunal in O.A. 1288/93 (Dr. A.K. Belwal vs. Union of India) decided on 7.1.99 and thereafter in case the need arises, he may be permitted to file an O.A.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.
3. The documents filed by the applicant may be returned against a receipt.


(S.A. Singh)
Member (A).


(V.S. Aggarwal)
Chairman.